

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

WRIT PETITION (CIVIL) Diary No.40265/2022

SULAIMAN MOHD KHAN

Petitioner(s)

VERSUS

ELECTION COMMISSION OF INDIA & ORS.

Respondent(s)

(With IA No.22444/2023-EX-PARTE AD-INTERIM RELIEF and IA No.22433/2023-EXEMPTION FROM FILING O.T. and IA No.22446/2023-CONDONATION OF DELAY IN REFILING/CURING THE DEFECTS)

Date : 13-02-2023 This petition was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA
HON'BLE MR. JUSTICE J.B. PARDIWALA

For Petitioner(s) Mr. Sanjay Hegde, Sr. Adv.
Ms. Taiba Khan, Adv.
Ms. Nida Khan, Adv.
Mr. Bhanu Malhotra, Adv.
Mr. Imran Ali Khan, Adv.
Mr. Ashish Choudhary, Adv.
Mr. Vijay Bishnoi, Adv.
Mr. Akash Bhushan, Adv.
Mr. Rohit Amit Sthalekar, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

- 1 The remedy of a writ petition under Article 32 of the Constitution is misconceived when the appropriate remedy is to challenge the result of the election to the Assembly Constituency by filing an election petition.
- 2 The Petition is accordingly dismissed.

(CHETAN KUMAR)
A.R. -cum-P.S.

(SAROJ KUMARI GAUR)
Assistant Registrar